

Engineering Research Institute. These test results are regularly analyzed and in case any local contamination is found, corrective measures are immediately taken to ensure potable water supply to the consumers.

Allotment of GPRA to Kendriya Bhandar

2767. SHRI UPENDRA KUSHWAHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has stipulated time-limit for the Ministries/ Departments to place final note before Cabinet/Cabinet Committees for their approval and if so, the details thereof;

(b) whether Cabinet Committee on Accommodation (CCA) notes moved by DOP&T on 22nd October, 2007 and 1st September, 2008 for allotment of General Pool Residential Accommodation (GPRA) and General Pool Office Accommodation to Kendriya Bhandar were not supported by the Ministry of Urban Development;

(c) whether those proposals of DOP&T are still alive even after passing nearly five years; and

(d) if so, what is the sanctity of fixing time-limit for placing notes before Cabinet/Cabinet Committees for their approval?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir.

(b) Yes, Sir.

(c) Yes, Sir.

(d) The time limits are for communicating the comments of the consulted Ministries/Departments and not for placing final note before the Cabinet/Cabinet Committee.

Acute shortage of drinking water in Government colonies

†2768. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is fact that acute shortage of drinking water in some areas of Government quarters of Delhi especially in Kidwai Nagar, Sewa Nagar, R.K. Puram, Pushpa Vihar, Aram Bagh, Gole Market etc.;

†Original notice of the question was received in Hindi.